

**File No. 5(5)2016/CLA/DO Chennai/Enf/FSSAI**  
Food Safety and Standards Authority of India  
(Regulatory Compliance Division)  
Ministry of Health and Family Welfare  
FDA Bhawan, Kotla Road, New Delhi - 110002

The January, 2017  
13/1

**Order**

**Subject: License requirement to molasses- a sugar industry by-product-reg.**

It has been brought to notice that several FBOs involved in sugar manufacturing process produce molasses as a by- product. This molasses is then stored and more often than not is sold to Distillery Units as a raw material for manufacturing alcoholic beverages.

2. Audit Authorities have also raised the issue regarding lack of requisite storage conditions for molasses which is then used as an ingredient for manufacturing of other food commodity.

3. Regulation 3.7 Part II of Schedule 4 of the FSS (Licensing & Registration of Food Businesses) Regulations, 2011 mentions that equipment and containers for waste, by-products and inedible or dangerous substances, shall be specifically identifiable and suitably constructed.

4. It has been learnt that selling, distribution and use of molasses is also regulated under the license granted by State Excise Department.

5. Accordingly, FBOs involved in production/manufacture of sugar may also be advised to include/endorse 'storage' under the kind of business in their existing FSSAI License and their storage facilities may be inspected for ensuring compliance of above mentioned provisions & regulations.

  
(Bimal Kumar Dubey) 13.1.2017  
Director (RCD)  
Tel: 011-23220994

To,

1. All Commissioners of Food Safety
2. All Designated Officers/ Central Licensing Authority
3. IT Division- For uploading the order on FSSAI Website